## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## **Appeal No. 95 of 2015**

Dated: 11<sup>th</sup> December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

NTPC Ltd. .... Appellant(s)

Vs.

Uttar Pradesh Power Corporation Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Poorva Saigal Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma

Mr. Pradeep Misra for R-1 to R-4 & R-9

Mr. R.B. Sharma for R-6 Mr. R. Ramalilngam for R-14

## **ORDER**

The learned counsel representing for Mr. R. Ramalingam, appearing for the Respondent No.14 prays for two weeks' time to file the reply in this Appeal. He is permitted to file the reply on or before 25.12.2017 after serving copy to the learned counsel for the opposite sides.

The submissions made by learned counsel appearing for the Respondent No.14, at supra, placed on record.

The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant, requested for two week's time to file rejoinder in the matter.

The submissions made by learned counsel appearing for the Appellant, at supra, placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submissions within three week's i.e on or before 08.01.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on **19.01.2018**, as requested by the learned counsel for the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

pr/js